

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
**CP(C)/180/00043/2017**  
in  
**ORIGINAL APPLICATION NO. 818/2010**

Thursday, this the 29<sup>th</sup> day of November, 2018

**CORAM**

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**  
**HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

1. K.Krishnadas, aged 63 years  
S/o.Kumara Swamy  
Track Man/SE.Pway/Southern Railway  
Trivandrum Division  
Residing at: Parayan Villai Veedu  
Kappukkad Post  
Kanyakumari District – 629 162
2. A.Johnson, aged 60 years  
S/o.S.Arumanayagam  
Trackman/SE/P/Way/TVC  
Southern Railway/Trivandrum Division  
Residing at: Karumputhottam  
Kattathurai (P.O), Kanyakumari District – 629158
3. N.Samuel, aged 63 years  
S/o.Nagamony  
Trackman/SE/P.Way/TVC  
Southern Railway/Trivandrum Division  
Residing at: Thuruvvel Vilai  
Kanagavilasam  
Iranipuram (PO)  
Kanyakumari District – 629 162

... **Petitioners**

**[By Advocate Mr.T.C.Govindaswamy]**

V.

Sri.Siddharth K.Raj  
Senior Divisional Personnel Officer  
Southern Railway, Trivandrum Division  
Trivandrum - 14

... **Respondent**

**(By Advocate Mrs.Sumathi Dandapani,Sr. with Mr.Sunil Jacob Jose)**

This application having been finally heard on 29.11.2018, the Tribunal on the same day delivered the following in the open court.

ORDER (ORAL)

**Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

It is seen from the affidavit filed by the respondent that Pension Payment Orders (PPO) have been issued and it is up to the respondent to ensure that the amount is disbursed in time. We do not see any reason to keep this CP(C) pending. CP(C) is closed and the notices shall stand discharged. However, the petitioners in the CP(c) will be at liberty to approach this Tribunal again in case of any further default on the part of the respondent.

**(ASHISH KALIA)  
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

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**List of Annexures**

Annexure P1 - A true copy of the Order dated 3<sup>rd</sup> April 2012 in O.A No.180/00818/2010, and connected cases rendered by this Tribunal.

Annexure P2 - A true copy of the judgment of the Hon'ble High Court of Kerala in OP(CAT) No.170 of 2014 and connected cases dated 21<sup>st</sup> Dec. 2016.

CP Annexure R1 - True copy of the acknowledgment dated 15.11.2017 issued by the Registry of the Hon'ble Supreme Court

CP Annexure R2 - True copy of the Case Status, downloaded from the official website of the Hon'ble Supreme Court.

Annexure M.A1 - True copy of the case status of SLP bearing Dy.No.4822/2018 downloaded from the Supreme Court Website

CP Annexure R3 - True copy of the memorandum No.V/P.407/I/Engg./Court cases dated 20.3.2018

CP Annexure R4 - True copy of the Cash Receipt issued in favour of the 1<sup>st</sup> petitioner.

CP Annexure R5(1) True copy of the New Pension Payment Order No.20187060400233 dated 5.9.2018 issued in f/o Shri.K.Krishnadas (1<sup>st</sup> petitioner)

CP Annexure R5(2) True copy of the New Pension Payment Order No.20187060400272 dated 8.10.2018 issued in f/o Shri.A.Johnson (2<sup>nd</sup> petitioner)

CP Annexure R5(3) True copy of the New Pension Payment Order No.20187060400277 dated 22.10.2018 issued in f/o Shri.N.Samuel (3<sup>rd</sup> petitioner)

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